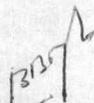


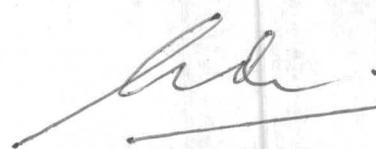
13

MA No.254 of 2007 arising out of OA 150/05(Disposed of on 22.5.2006)

Order dated 18.5.2007

The applicant has filed MA No. 254 of 2007 for a direction to the Respondents to comply with the <sup>Tribunal's order</sup> order dated 22.5.2006 by considering and passing appropriate order on her representation dated 6.6.2006 (enclosed to the MA). Today when the matter was taken up, the learned Standing Counsel (Railways) filed a Memo dated 18.5.2007 enclosing therewith an office memo dated 3.5.2007 issued by the Dy.Chief Engineer (Con), E.Co.Railway,Cuttack and submitted that the Tribunal's order dated 22.5.2006 has already been complied with in as much as the applicant's representation has been duly considered and disposed of. The applicant's counsel, in response thereto, submitted that in view of the fact that the decision has been taken by the Railway authorities on the applicant's representation dated 6.6.2006 (enclosure to the MA), no further direction need be issued by the Tribunal in the M.A. In this view of the matter, the MA No. 254 of 2007 has become infructuous and is accordingly disposed of.

  
(B.B.MISHRA)  
ADMINISTRATIVE MEMBER

  
(N.D.RAGHAVAN)  
VICE-CHAIRMAN

Order dt 18.5.07

Copy of Order may  
be given to both  
counselors

  
31.5.07

  
S.O.(T)